

**IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI
'E' BENCH, NEW DELHI**

**BEFORE SHRI YOGESH KUMAR U.S., JUDICIAL MEMBER
AND
SHRI NAVEEN CHANDRA, ACCOUNTANT MEMBER**

ITA No. 2263/DEL/2024[A.Y 2013-14)

Shri Vijay Kalra
A-16, Ashoka Enclave II
Palwal, S.O. Faridabad
Haryana

Vs. The I.T.O
Ward – 2(3)
Faridabad

PAN: ABMPK7734L

(Applicant)

(Respondent)

Assessee By : Shri ParthSinghal, Adv
Shri Ankit Kumar, Adv

Department By : Shri Amit Katoch, Sr.DR

Date of Hearing : 16.12.2024
Date of Pronouncement : 18 .12.2024

ORDER

PER YOGESH KUMAR, U.S., JUDICIAL MEMBER:-

The captioned appeal filed by the Assessee challenging the order of the NFAC, Delhi dated 31.03.2024 pertaining to A.Y 2013-14.

2. The Ld. counsel for the Assessee submitted that the Assessee has taken steps to settle the dispute involved in the present Appeal under the Vivadse Vishwas Scheme, 2020 and the Assessee has received the Form No. 2, which has been placed on record. Thus, Ld. counsel for the assessee, sought for withdrawal of the present appeal.

3. Recording the submission of the Ld. Assessee's Representative and on verifying the Form No. 2 issued by the Department of Revenue, we dismiss the Appeal of the Assessee as withdrawn.

The order is pronounced in the open court on 18.12.2024.

Sd/-
[NAVEEN CHANDRA]
ACCOUNTANT MEMBER

Sd/-
[YOGESH KUMAR U.S.]
JUDICIAL MEMBER

Dated: 18th DECEMBER, 2024.
R.N, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi